

15-04-2020

The hearing was taken up via CISCO Webex Meeting App. in the onscreen presence of
Sh. U.C. Saxena Ld Senior PP for CBI
Inspector Bhanwar Lal Jatt IO
Mr. Rajiv Mohan Ld. Counsel for the applicant

Ld Counsel submitted that the accused is in custody for about a month now and that the first application was dismissed as the statement of the complainant had not been recorded by then.

The IO submitted that the statement could not be recorded since then due to the lockdown (continuing on account of COVID 19) as the office of the CBI is also lying locked. He could not commit to the possibility of the statement being recorded in near future on account of the prevailing conditions.

Ld. Counsel stated that some guidelines are being issued for the working of certain specified category of Government Officers during the lockdown period; and keeping that in view application be adjourned for anytime after 25th to see if there is any possibility of statement of complainant being recorded.

As requested adjourned to 27-04-2020.

The order is being emailed to Sh. Vivek Kumar on his email ID guidevivek@gmail.com. A copy of this order shall be retained on record to be put in the judicial file as and when normalcy is restored. The order was communicated to the parties during hearing, however, in the existing circumstances gist of order shall be communicated officially to all concerned by Sh Vivek.

Anuradha Shukla Bhardwaj
Special Judge PC Act
RADC New Delhi
15-04-2020